

**MINISTRY OF FINANCE**  
**(Department of Revenue)**  
**(CENTRAL BOARD OF DIRECT TAXES)**  
**CORRIGENDUM**

New Delhi, the 14th October, 2015

**(Income-Tax)**

**S.O. 2829(E).**— In the notification of the Government of India in the Ministry of Finance, Department of Revenue, Central Board of Direct Taxes, number S.O.2793(E), dated the 30th October, 2014 published in Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), dated 30th October, 2014, in the Schedule,-

- (i) against serial numbers 1 to 26, in column (5), for “Any person responsible for deducting or collecting tax at source for the purposes of Chapter XVII B or XVII BB located in the territorial area mentioned in column (4)”, read “(a) Any person responsible for deducting or collecting tax at source for the purposes of Chapter XVII B or XVII BB located in the territorial area mentioned in column (4); (b) Any other person located within the territorial area mentioned in column (4)”;
- (ii) against serial number 1, in column (4), in item (a), -
  - (a) for “Botandm”, read “Botad”;
  - (b) after “Morbi”, insert “Bhavnagar”.

[Notification No. 80/2015/F. No. 187/39/2014 (ITA.I)]

DEEPSHIKHA SHARMA, Director